

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5392/2024
[Arising out of impugned final judgment and order dated 09-11-2023
in CRLM No. 71293/2023 passed by the High Court of Judicature at
Patna]

AMLESH KUMAR

Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

(IA No. 60268/2024 - EXEMPTION FROM FILING O.T.)

Date : 09-06-2025 This matter was called on for pronouncement of
judgment today.

Amicus Curiae Mr. Gaurav Agarwal, Sr. Adv.
Mr. Manan Garg, Adv.

For Petitioner(s) Mr. Mithilesh Kumar Singh, AOR
Mr. Ashutosh Kumar Singh, Adv.
Mrs. Manju Singh, Adv.

For Respondent(s) Mr. Anshul Narayan, Addl. Standing Counsel, Adv.
Mr. Prem Prakash, AOR

Hon'ble Mr. Justice Prasanna B. Varale has pronounced
the judgment on behalf of Hon'ble Mr. Justice Sanjay Karol
of the Bench comprising Hon'ble Mr. Justice Sanjay Karol
and his Lordship.

Leave granted.

The appeal is allowed in terms of the signed
reportable judgment.

Pending application(s), if any, shall stand disposed of.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS
(SIGNED REPORTABLE JUDGMENT IS PLACED ON THE FILE)

(RANJANA SHAILEY)
ASSISTANT REGISTRAR